

1. Counter not filed
by respondent.

12.3.99

2. Memo for
withdrawal of
O.A. has not been
filed. Petition dt 21.9.98
not for.
In order.
Or. dt. 18.11.98 not for.

learned Counsel for the petitioner has filed
M.A. 73/99 with copy to other sides who wants a
short time for obtaining instruction. In view
of this posted to 31.3.99 for consideration of
M.A. 73/99.

J. J. Som
Vice-Chairman
12.3.99

26.11.98

Bench.

Counter filed.
Copy not served.
In order.

9.4.99

At the instance of learned Counsel
for the petitioner, who wants to obtain
instruction, posted to 30.6.99 for
consideration of M.A. 73/99. No further
time.

J. J. Som
Vice-Chairman

4.1.99

Bench.

Rejoinder not filed.
In order.

11.2.99

Bench.

M.A. 73/99 has been
for appropriate
orders.

30.6.99

Stand Shi G.K. Behera, learned
Counsel for the petitioner and Shi S.K. Nayak,
learned Addl. Standing Counsel on M.A. 73/99,
in which it has been submitted that the
petitioner has already given appointment
prior to Sept. 98 and his appointment has
been continuing beyond Sept. 98, has been
continuing. In view of this petitioner
does not want to pursue this O.A. The
O.A. is, therefore, disposed of for not
being pressed.

Kamhar (S)

11.3.99

Bench.

M.A. 73/99 for
consideration.
In further order.

18.4.99

Bench.

M.A. 73/99 for
consideration.
In order.

J. J. Som
Vice-Chairman

29.6.99

Bench.

Kamhar (S)